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পঞ্জীভুক্ত নম্বৰ - ৭৬৮/৯৭

Registered No. 768/97

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# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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নং 331 দিশপুৰ, বুধবাৰ, 28 চেপ্তেম্বৰ, 2005, 6 আহিন, 1927 (শক)  
No.331 Dispur, Wednesday, 28th September, 2005, 6th Asvina, 1927 (S.E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

## NOTIFICATION

The 12th September, 2005

**No. LGL.129/2005/7.**--The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XL OF 2005

(Received the assent of the Governor on 7th September, 2005)

**The Guwahati Metropolitan Development Authority  
(Amendment) Act, 2005**

AN

ACT

further to amend the Guwahati Metropolitan Development Authority Act, 1985.

**Preamble**

Whereas it is expedient further to amend the Guwahati Metropolitan Development Authority Act, 1985, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

**Assam  
Act No. XX  
of 1987.**

It is hereby enacted in the Fifty-sixth Year of Republic of India as follows :-

**Short title,  
extent and  
commence-  
ment.**

1. (1) This Act may be called the Guwahati Metropolitan Development Authority (Amendment) Act, 2005.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

**Amendment of  
section 6.**

2. In the principal Act, in section 6, in sub-section (2), in clause (d), the punctuation mark ";", occurring at the end, shall be omitted and thereafter the following shall be inserted, namely :-

" , if necessary by Public-Private-Partnership (PPP) mode or Joint Venture ;"

**M. K. DEKA,  
Commissioner & Secy. to the Govt. of Assam,  
Legislative Department, Dispur.**